CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND
OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

MEENAKSHI ENTERPRISES LIMITED

(Regd. Office: Sindur Pantheon Plaza, 4th Floor, 346, Pantheon Road, Egmore, Chennai- 600 008)

This Advertisement is being issued by VC Corporate Advisors Private Limited, on behalf of M/s. Anurodh Merchandise Private Limited (hereinafter referred to as "**the Acquirer**") alongwith Mr. S. G. F. Melkhasingh ("hereinafter referred to as the **"Person Acting In Concert" / "PAC"**) pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **("SEBI (SAST) Regulations**") in respect of Open Offer ("**Offer**") for the acquisition of 32,24,000 (Thirty Two Lacs Twenty Four Thousand) fully paid-up equity shares of Rs. 10/- each, representing 26.00% of the equity and voting share capital of Meenakshi Enterprises Limited (hereinafter referred to as the "**Target Company**" or "**MEL**"). The Detailed Public Statement ("**DPS**") pursuant to the Public Announcement ("**PA**") made by the Acquirer alongwith PAC has appeared in The Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions and Malaai Durai (Chennai edition) on 20.03.2014.

1. The Offer Price is Rs. 12/- (Rupees Twelve Only) per equity share payable in cash ("**Offer Price**"). There has been no revision in the Offer Price.
2. Committee of Independent Directors ("IDC") of the Target Company recommend acceptance of the Open Offer made by the Acquirer alongwith PAC, as the Offer Price of Rs. 12/- (Rupees Twelve Only) per equity share is significantly higher than the fair value per equity share of the Target Company which is Rs. 2.61 (Rupees Two and Sixty One Paisa) as certified by the Chartered Accountant.
   The recommendation of IDC was published in the aforementioned newspapers on 28.05.2014.
3. There has been no competitive bid to this Offer.
4. The Letter of Offer ("**LOF**") has been dispatched to all the Shareholders of Target Company on 26.05.2014.
5. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in, and also on the website of Manager to the Offer, www.vccorporate.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
   a. **In case of physical Shares**: Name & Address of the first holder, name(s) & address(s) of joint holders, if any, registered folio no., share certificate no., distinctive nos., no. of the shares held, number of shares tendered together with the original Equity Share certificate(s), valid transfer deeds with the details of the Acquirers kept blank so as to reach the Registrar to the Offer on or before Closure to the Offer i.e. 13.06.2014.
   b. **In case of Dematerialized Shares**: Name, Address, Number of Equity Shares tendered, DP Name, DP ID, Beneficiary Account No. and a photocopy or counter folio of the delivery instruction in "Off-market" mode, duly acknowledged by the DP in favour of Special Depository Account:

DP NAME	R R S Shares & Stock Brokers Private Limited
DP ID	12029000
CLIENT ID	00036523
ACCOUNT NAME	PSIPL ESCROW A/C - MEENAKSHI OPEN OFFER
DEPOSITORY	CENTRAL DEPOSITORY SERVICES (INDIA) LIMITED

   Shareholders having their beneficiary account in the National Securities Depository Limited ("NSDL") have to use inter depository delivery instruction for the purpose of crediting their equity shares in favour of the Special Depository Account with CDSL.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 26.03.2014. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. Letter No. CFD/DCR/13385/2014 dated 09.05.2014 which have been incorporated in the LOF.

7. **Any other material change from the date of PA: Not Applicable.**
8. **Schedule of Activities:**

Activities	**Original Date**	**Original Day**	**Revised Date**	**Revised Day**
Date of Public Announcement	March 12, 2014	Wednesday	March 12, 2014	Wednesday
Publication of Detailed Public Statement in newspapers	March 20, 2014	Thursday	March 20, 2014	Thursday
Last date of a Competing Offer	April 15, 2014	Tuesday	April 15, 2014	Tuesday
Identified Date*	April 24, 2014	Thursday	May 19, 2014	Monday
Date by which the Letter of Offer will be dispatched to the shareholders	May 05, 2014	Monday	May 26, 2014	Monday
Date of commencement of tendering period	May 09, 2014	Friday	June 02, 2014	Monday
Date of closing of tendering period	May 23, 2014	Friday	June 13, 2014	Friday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	June 06, 2014	Friday	June 27, 2014	Friday

** Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and PAC) are eligible to participate in the Offer any time before the Closure of the Offer.*

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND PAC:

Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Mr. Anup Kumar Sharma)
31, Ganesh Chandra Avenue,
2nd Floor, Suite No –2C, Kolkata-700 013,
Phone No: (033) 2225-3940,
Fax: (033) 2225-3941,
E-mail: mail@vccorporate.com

Place: Kolkata **Date: 30.05.2014**